

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1263 of 2001

New Delhi, this the 18th day of May, 2001

HON'BLE MR.M.P.SINGH, MEMBER(A)

S.L.Jaoshua
Working as Khalasi,
General Branch Northern Railway
DRM, Office Ambala(Ambala).
(By Advocate: Shri Anil Srivastava)

-APPLICANT

Versus

1. Union of India, The General Manager,
Northern Railway, Baroda House, New Delhi.

2. The Chief Personnel Officer,
Northern Railway Baroda House, New Delhi.

3. The Divisional Railway Manager,
Northern Railway, Ambala Division,
Ambala Cantt.

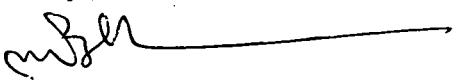
-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.M.P.Singh,Member(A)

Applicant has filed this OA seeking relief by praying for a direction to the respondents to decide the period of applicant from the date of discharge to the date of reinstatement i.e., from 21st December, 1977 to 14th July, 1998 for the purpose of seniority, pay fixation in regularisation with all consequential benefits.

2. The brief facts of the case are that the applicant was appointed as daily rated semi-skilled painter on 9th November, 1973 in Northern Railway and after completion of 120 days, he was granted temporary status. He was arrested in a criminal case on 27th December, 1977 and remained under custody only for four days and on being released from the custody, he was informed by the respondents that he has been discharged from the services, the applicant was acquitted from criminal case on 21st August, 1991. He made a representation for re-engagement to the respondents. Respondents No.2 vide their letter dated 23rd May, 1997 directed Respondent No.3 for



re-engagement of the applicant. According to the applicant, he has submitted the representation to the respondents to decide the period between the date of discharge to the date of the reinstatement for purpose of seniority, fixation of pay and for regularisation. Till now, the respondents have not taken any decision. Aggrieved by this, he has filed this OA seeking aforesaid relief.

3. Heard learned counsel for the applicant. After hearing the learned counsel and perusing the records, I consider it is a fit case to issue direction to the respondents to decide the representation submitted by the applicant. Accordingly, respondents are directed to decide the representation dated 26th April, 2001(Annexure A-2) by passing a speaking detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. No costs.



(M.P.Singh)
Member(A)

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